ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XLIV

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CALCUTTA:

OFFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA. 1906.

- Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).
- The Council met at Government House, Calcutta, on Friday, the 6th January, 1905.

PRESENT:

His Excellency Baron Curzon, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, presiding.

His Honour Sir A. H. L. Fraser, K.C.S.I., Lieutenant-Governor of Bengal.

His Excellency General Viscount Kitchener of Khartoum, G.C.B., O.M., G.C.M.G., Commander-in-Chief in India.

The Hon'ble Sir E. FG. Law, K.C.M.G., C.S.I.

The Hon'ble Major-General Sir E. R. Elles, K.C.B., K.C.I.E.

The Hon'ble Sir A. T. Arundel, K.C.S.I.

The Hon'ble Sir Denzil Ibbetson, K.C.S.I.

The Hon'ble Mr. H. Erle Richards.

The Hon'ble Mr. Gopal Krishna Gokhale, C.I.E.

The Hon'ble Mr. E. Cable.

The Hon'ble Nawab Saiyid Muhammad Sahib Bahadur.

The Hon'ble Mr. H. Adamson, C.S.I.

The Hon'ble Rai Bahadur B. K. Bose, C.I.E.

The Hon'ble Sir Rameshwara Singh, K.C.I.E., Maharaja Bahadur of Dar-bhanga.

The Hon'ble Rai Sri Ram Bahadur.

The Hon'ble Mr. L. A. S. Porter.

The Hon'ble Mr. A. D. Younghusband.

The Hon'ble Mr. L. Hare, C.I.E.

The Hon'ble Mr. H. A. Sim, C.I.E.

The Hon'ble Nawab Fateh Ali Khan, Kazilbash, C.I.E.

QUESTIONS AND ANSWER.

The Hon'ble THE MAHARAJA OF DARBHANGA asked the following questions:—

"I. Will Government be pleased to make any declaration stating whether it has come to any decision on the question of the partition of Bengal?

2 QUESTIONS AND ANSWER; SINDH INCUMBERED ESTATES; AMENDMENT OF LOCAL AUTHORITIES' LOAN ACT, 1879.

[The Maharaja of Darbhanga; Sir Densil Ibbetson; [6TH JANUARY, 1905.]

Sir Edward Law.]

"II. What is the nature of such decision both as regards the districts to be severed and the administration to be given to the new province?"

The Hon'ble SIR DENZIL IBBETSON replied as follows:-

"No decision has yet been come to on the subject."

SINDH INCUMBERED ESTATES (AMENDMENT) BILL.

The Hon'ble SIR DENZIL IBBETSON moved for leave to introduce a Bill to amend the Sindh Incumbered Estates Act, 1806. He said:—"The objects and reasons of the proposed legislation are sufficiently set forth in the Statement which is attached to the Bill.

"It is proposed to deal with the matter in this, and not in the Provincial Council, because the Act which it is proposed to amend was passed in the Imperial Council; and because the provisions of sections 5 and 9 of that Act, which it is now proposed to extend, apply to all Courts throughout British India, whereas the extension, if the amending Act were passed in the local Council, would apply only to the Courts of the Bombay Presidency."

The motion was put and agreed to.

The Hon'ble SIR DENZIL IBBETSON introduced the Bill.

The Hon'ble SIR DENZIL IBBETSON moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in the Gazette of India in English, and in the Bombay Government Gazette in English and in such other languages as the Local Government thinks fit.

The motion was put and agreed to.

LOCAL AUTHORITIES' LOAN (AMENDMENT) BILL.

The Hon'ble SIR EDWARD LAW moved for leave to introduce a Bill further to amend the Local Authorities' Loan Act, 1879. He said:—"Under the terms of section 8 of the Local Authorities' Loan Act, 1879; the Rangoon Port Commissioners can borrow money under the provisions of that Act alone. It is proposed by the Rangoon Port Bill, which was introduced in the Burma Council on the 21st of last month, to empower the Commissioners to borrow under the provisions of that Bill; and the object of the present

[6TH JANUARY, 1905.] [Sir Edward Law.]

measure is to remove the bar imposed by the Act of 1879, so as to give full effect to that proposal."

The motion was put and agreed to.

The Hon'ble SIR EDWARD LAW introduced the Bill.

The Hon'ble SIR EDWARD LAW moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in English in the Gazette of India and in the local official Gazettes.

The motion was put and agreed to.

INDIAN PAPER CURRENCY BILL.

The Hon'ble SIR EDWARD LAW moved for leave to introduce a Bill to consolidate and amend the Law relating to the Government Paper Currency. He said:—"The primary object of this Bill is to consolidate the Acts relating to the Government Paper Currency. The opportunity has at the same time been taken to propose certain amendments in the existing law.

"The law as originally formulated in the Indian Paper Currency Act, 1882 (XX of 1882), has been materially modified by a number of enactments, of which the following are still in force, namely:—

The Indian Coinage and Paper Currency Act, 1893 (VIII of 1893).

The Indian Paper Currency Act Amendment Act, 1896 (XXI of 1896).

The Indian Coinage and Paper Currency Act, 1899 (XXII of 1899).

The Indian Paper Currency Act, 1900 (VIII of 1900).

The Indian Paper Currency Act, 1902 (IX of 1902).

The Indian Paper Currency (Amendment) Act, 1903 (VI of 1903).

"The present Bill repeals all these enactments as well as the main Act of 1882, and reproduces their provisions in a consolidated form.

"Such of the amendments of the existing law proposed in the Bill as appear to be of sufficient importance to require explanation are described in the Notes on Clauses annexed to the Statement of Objects and Reasons, while the Tabular Statement, which has also been appended, shows how each provision of that law has been disposed of in the process of consolidation.

[Sir Edward Law.] [6TH JANUARY, 1905.]

"The most important provision in the Bill is clause 20, which raises the amount of the reserve that may be invested from ten to twelve crores of rupees and permits the whole or part of the investment to be made in securities of the United Kingdom of Great Britain and Ireland or securities issued by the Secretary of State for India in Council under the authority of Act of Parliament and charged on the revenues of India. The former of these measures is held to be justified by the increase which has taken place in recent years in the circulation of currency notes; the latter is considered to be desirable because sterling securities may sometimes be more readily realizable than rupee securities."

The motion was put and agreed to.

The Hon'ble SIR EDWARD LAW introduced the Bill.

The Hon'ble SIR EDWARD LAW moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in the Gazette of India in English, and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

The Council adjourned to Friday, the 27th January, 1905.

CALCUTTA;

The 6th January, 1905.

J. M. MACPHERSON,

Secretary to the Government of India,

Legislative Department.